

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Defects remanded.

For Registrars.

Dr

6/7/04

deputy

ab 07/04

14.07.04

Registrars

Done

14/7/04

For Admonition & direction
order with OA 509/04 for
Non-applicant - Copy served.

B. Bowen

Dr

15/7/04.

For admonition and
intimation order with
OA 509/04 on
Joint debtors.

B. Bowd

NY

23/7/04

Copy of order off. 26/7/04
issued to the parties.
Counsel

Dr
SD

NY
28/7/04

order dated 16.07.04

On the basis of the
cause for the application, adjoining

to 26.07.04

lrb
Vice-Chairman

Member C

order dated 26.7.04

None appeared for the
applicant when called.
On perusal of the records
we find that the applicants
herein have laid their
claims against B.S.N.L.
Since this Tribunal lacks in
jurisdiction to entertain
the grievance raised against
B.S.N.L., leaving liberty to
the applicants to move the
appropriate forum, ~~the~~ we
dismiss the OA, being not
maintainable.

lrb
Vice-Chairman

Member C